

Processing Agency that Neeraj Mahajan and Ravi Mahajan had left the address. These reports were filed with the compliance affidavit of the applicant filed in the registry on 06.10.2017.

On the last date of hearing for which the notices were issued, Mr. Harinder Pal Singh, Advocate had put in appearance and filed Memo of Appearance. He also prayed that the Power of Attorney will be filed in due course. The direction was issued for respondents No.2 and 3 to file their affidavits stating that they have complied with the instructions of Resolution Professional failing which they were directed to appear in person.

Now issue bailable warrants against respondents No.2 and 3 in the sum of ₹10,000/- (with one surety of the like amount) for their appearance for 06.11.2017. The applicant is directed to collect bailable warrants from the registry and it be delivered to the Commissioner of Police, Ludhiana to get the same executed. Mr. J.S. Miglani, respondent No.4 seeks time to file reply to the instant application. It is directed that reply be filed with copy advance to the counsel opposite at least two days before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

October 13, 2017
arora